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Title: Need to amend North Eastern Areas Reorganization Act, 1971 in order to resolve the border area dispute between Meghalaya and Assam.

SHRI VINCENT H. PALA (SHILLONG): The four decades long Meghalaya-Assam border dispute has resulted in huge bloodshed, dislocation of people, loss of employment and economic opportunities. The Meghalaya Legislative Assembly had passed resolutions for resolving the dispute in the most amicable way which the other side has rejected. The Meghalaya Government has also written to the Union Government for expeditious and lasting solution to the boundary dispute but to no avail. The ball is now in the Centre's Court. I strongly urge upon the Union Government to immediately constitute a Parliamentary Committee or a Ministerial Committee of Experts for suggesting amendments to the North Eastern Areas Reorganisation Act, 1971 as well as simultaneously constitute a time-bound Boundary Commission to facilitate resolving the border disputes.